

THE INCOME TAX APPELLATE TRIBUNAL  
"H" Bench, Mumbai  
Shri Shamim Yahya (AM) & Shri Pavankumar Gadale (JM)

I.T.A. No. 707/Mum/2020 (Assessment Year 2016-17)

M/s. Kapoor Glass (India) Pvt. Ltd. A-37, Kapoor House Road No. 2, MIDC, Andheri East, Mumbai-400 093.  PAN : AAACD1725E (Appellant)	Vs.	ACIT, CPC-TDS Aayakar Bhavan Sector-3 Vaishali Gaziabad (UP) Pincode-201010.  (Respondent)
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Assessee by	None
Department by	Shri Gurbinder Singh
Date of Hearing	20.07.2021
Date of Pronouncement	20.07.2021

ORDER

Per Shamim Yahya (AM) :-

This appeal by the assessee is directed against the order of learned CIT(A) dated 22.9.2015 pertaining to assessment year 2016-17.

2. Grounds of appeal read as under :

- The learned CIT(A) has erred in law and on the facts of the case in denying the appeal in limine.
- The assessee craves leave to add, alter or amend the above ground of appeal

3. At the outset in this case learned Counsel of the assessee submitted that he shall be withdrawing the appeal. Learned Departmental Representative did not have any objection to this proposition.

4. Upon careful consideration, we have granted permission to withdraw the appeal. Accordingly, this appeal is dismissed as withdrawn.

Pronounced in the open court on 20.7.2020

Sd/-  
(PAVANKUMAR GADALE)  
JUDICIAL MEMBER

Sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER

Mumbai; Dated : 20/07/2021

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)  
ITAT, Mumbai

PS